

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.445-446/2012
(From the judgment and order dated 11/02/2010 in CWP No.8904/2009 and
dated 14/01/2011 in RP No.406/2010 in CWP No.8904/2009 of The HIGH COURT OF
DELHI AT N. DELHI)

GOVT.OF N.C.T.OF DELHI & ANR

Petitioner(s)

VERSUS

SUDAMA SINGH & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment)

Date: 31/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Rakesh K. Khanna, ASG.
Mr. Rajiv Nanda, Adv.

For Respondent(s) Mr. Ramesh K. Mishra, Adv.
Mr. Prashant Bhushan, Adv.

Ms. Jyoti Mendiratta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners seeks permission to
withdraw the special leave petitions. Permission is granted.
Consequently, the special leave petitions are dismissed as
withdrawn.

| (VINOD LAKHINA)
| COURT MASTER

| | (INDU BALA KAPUR)
| | COURT MASTER

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